

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**INTERLOCUTORY APPLICATION NO. 234 OF 2025  
IN  
ORIGINAL APPLICATION NO. 1149 OF 2024**

**IN THE MATTER OF:**

Haider Ali

..... Applicant

Versus

Haryana State Pollution Control Board & Others

.....Respondents

**INDEX**

<b>Sr. No.</b>	<b>Particulars</b>	<b>Page No.</b>
1.	Reply on behalf of Central Pollution Control Board (CPCB), Respondent No. 2 in Interlocutory Application No. 234 of 2025 in Original Application No. 1149 of 2024, Haider Ali vs. Haryana State Pollution Control Board & Others.	1 – 7

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New Delhi

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**REPLY ON BEHALF OF CENTRAL POLLUTION CONTROL BOARD  
(CPCB), RESPONDENT NO. 2**

**MOST RESPECTFULLY SHOWETH:**

1. That, the Interlocutory Application (hereinafter referred to as "IA") has been filed before the Hon'ble National Green Tribunal, Principal Bench (hereinafter referred to as "Hon'ble NGT") in the Original Application (hereinafter referred as "OA") no. 1149 of 2024. Central Pollution Control Board is the Respondent No. 2 (hereinafter referred to as "CPCB/Answering Respondent") in the instant matter. Thereby, the reply is made in succeeding paragraphs. Furthermore, the Answering Respondent had also filed a reply



to the present OA on 19.12.2024 and craves leave to refer to its contents that are not being repeated for the sake of brevity.

2. That at the outset, the Answering Respondent denies all claims, contentions, allegations and averments against it in the IA which are contrary to anything stated or submitted in this reply. Nothing in the IA shall be deemed to have been accepted or admitted by the Answering Respondent for want of a specific denial, save any averment which has been expressly admitted hereinafter.
3. That the Answering Respondent herein has been constituted under the Water (Prevention & Control of Pollution), Act 1974 (hereinafter referred to as "Water Act, 1974"). It performs functions under the Water Act, 1974, the Air (Prevention & Control of Pollution), Act 1981 (hereinafter referred to as "Air Act, 1981") and under the Environment (Protection) Act, 1986.
4. That the revised standards for discharge of effluents from slaughter houses were notified by Ministry of Environment, Forest & Climate Change (hereinafter referred to as "MoEF&CC") on 28.10.2016 under the Environment (Protection) Act, 1986. The copy of notified standards is annexed as Annexure-III to the Answering Respondent's reply dated 19.12.2024.
5. That CPCB published "*Revised Comprehensive Industry Document on Slaughter houses*" in October 2017". The said document stipulates the best available treatment technologies for Wastewater, Solid waste management



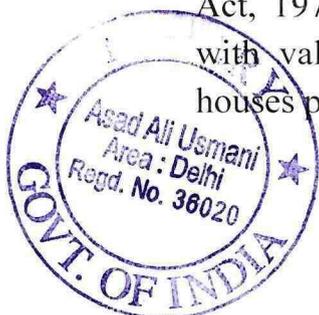
and odour management etc. for slaughterhouses. The said document is available at weblink: <https://cpcb.nic.in/openpdffile.php?id=TGF0ZXN0RmlsZS8xNzVfMTUxMTI2NDE0MV9tZWVpYXBob3RvODkzOS5wZGY=>.

6. That CPCB issued directions dated 14.01.2022 under Section 18(1)(b) of the Water Act, 1974 and 18(1)(b) of the Air Act, 1981 to all the SPCBs/PCCs regarding installation of Rendering Plant (dry) along with blood coagulator for processing of animal waste and to install well designed Effluent Treatment Plant for treatment of wastewater so that the treated effluent comply with the notified discharge standards prescribed under the Environment (Protection) Act, 1986. The copy of CPCB direction dated 14.01.2022 is annexed as Annexure-V to the Answering Respondent's reply dated 19.12.2024.
7. That Compendium of Standards/Guidelines applicable to slaughterhouses was prepared by MoEF&CC and circulated to all the SPCBs/PCCs by CPCB for compliance. The compendium is available at weblink: [https://cpcb.nic.in/NGT/slaughter\\_house\\_compendium.pdf](https://cpcb.nic.in/NGT/slaughter_house_compendium.pdf).
8. That the Hon'ble Supreme Court of India vide order dated 23.08.2012 in Writ Petition (C) no. 309 of 2003; Laxmi Narayan Modi Vs. Union of India, directed States to constitute State Level Committee for Slaughter houses under the Chairmanship of Secretary, Department of Urban Development. Functions of the State Level Committee for Slaughter Houses are also defined in para 4 of the said order. A copy of the Hon'ble Supreme Court order dated 23.08.2012 passed in WP(C)No. 309/2003 is annexed as Annexure-VI to the Answering Respondent's reply dated 19.12.2024.



**PARAWISE REPLY: -**

9. That the averments made in Para no. 1 of the IA are regarding issuing directions to check illegal dumping of carcass and other waste material coming from Slaughter houses. In this regard, it is submitted that submissions made in above para nos. 6 to 8 of this reply affidavit may please be considered and are not repeated herein for the sake of brevity.
10. That the averments made in Para no. 2 of the IA, do not refer to this Answering Respondent and hence, need no reply from this Answering Respondent.
11. That the averments made in Para no 3 of the IA are regarding the health issues in public due to the waste material coming from Slaughter houses. In this regard, it is submitted that submissions made in above para no. 6 of this reply affidavit may please be considered and are not repeated herein for the sake of brevity.
12. That no comments are offered over the averments made in Para nos. 4 to 7 of the IA, being matter of record.
13. That the averments made in Para no. 8 of the IA are regarding the Waste water and Waste material coming from the Slaughter houses. In this regard, it is submitted that submissions made in para nos. 4 to 6 of this reply affidavit may please be considered and are not repeated herein for the sake of brevity.
14. That the averments made in Para No. 9 of the IA are regarding the Hon'ble Supreme Court of India Judgement dated 23.08.2012 in WP (C) No. 309 of 2003; Laxmi Narayan Modi Vs. Union of India. In reply, it is humbly submitted that CPCB issued directions under Section 18(1)(b) of the Water Act, 1974 to SPCBs/PCCs (i) to ensure that all Slaughter houses operate with valid consent; (ii) to take appropriate action so that the Slaughter houses provide Effluent Treatment Facility to meet norms; (iii) to take action



against defaulting Slaughter houses and (iv) to submit six-monthly status reports to CPCB indicating no. of Slaughter houses with Effluent Treatment Facility, no. of Slaughter houses with valid consent and action taken against the defaulting Slaughter houses.

15. That the averment made in Para 10 of the IA is related to request made by the applicant to state authority for not granting CTO to any Slaughterhouse in District Nuh. It is humbly submitted that the averments does not refer to this Answering Respondent and hence, need no reply from this Answering Respondent.
16. That, no comments are offered over the averments made in Para nos. 11 & 13 (para no. 12 is missing in IA) of the IA and prayer clause of the IA.
17. That, the answering respondent herein craves leave of the Hon'ble Tribunal to file additional reply in future, if required.
18. That, in the light of the above submissions, it is respectfully submitted that the Answering Respondent shall abide by any order(s) and / or direction(s) passed by the Hon'ble Tribunal in the instant case.

  
(Anamika Sagar)

Scientist-'E'

Central Pollution Control Board



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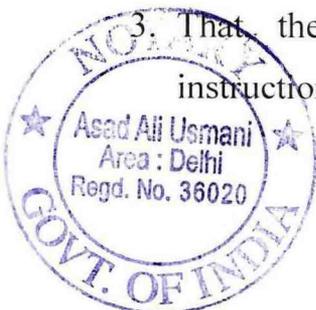
Respondents

AFFIDAVIT

I, Anamika Sagar, working as Scientist 'E' in Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, the Respondent No. 2 in the above matter, do hereby solemnly affirm, declare on oath and state as under :-

1. That I, the deponent herein is well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That, the accompanying reply may be read part and parcel of present affidavit.

3. That, the accompanying reply has been drafted and filed under my instructions and authority the contents thereof are true and correct on the



basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.

**VERIFICATION:**

Verified at Delhi on this day of 15 APR 2025 that the contents of the above reply are correct and true on the basis of the records of the case as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.



**ATTESTED**

NOTARY PUBLIC DELHI (INDIA)

**15 APR 2025**

*Anamika Sagar*

**DEPONENT**

अनामिका सागर / Anamika Sagar  
वैज्ञानिक 'ई' / Scientist 'E'  
केंद्रीय प्रदूषण नियंत्रण बोर्ड  
Central Pollution Control Board  
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)  
(M/o Environment, Forest & Climate Change, Govt. of India)  
परिवेश भवन, पूर्वी अजुन नगर, दिल्ली-110032  
Parivesh Bhawan, East Anand Nagar, Delhi-110032

*Anamika Sagar*

**DEPONENT**

अनामिका सागर / Anamika Sagar  
वैज्ञानिक 'ई' / Scientist 'E'  
केंद्रीय प्रदूषण नियंत्रण बोर्ड  
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